

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 20.3.2002

OA 624/2001

K.M.Mena, Trainee JTO O/o Principal General Manager
Telecom, Jaipur District, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Deptt. of Telecom,
Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom, Rajasthan Circle,
Jaipur.
3. Principal General Manager, Telecom, Jaipur District,
Jaipur.

... Respondents

CORAM:

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant ... Mr.P.N.Jatti

For the Respondents ... Mr.Bhanwar Bayri

O R D E R

PER HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

The respondents have ordered recovery of damage
rent from the applicant for alleged unauthorised retention
of government accommodation, vide letter dated 5.10.2001
(Ann.A/1). The learned counsel for the applicant states
that the applicant has submitted a representation dated
21.11.2001 (Ann.A/6) against the decision of the
department, the disposal of which is still awaited. The
learned counsel submits that this OA could be disposed of
finally with a direction to the respondents to decide the
representation of the applicant by a reasoned and speaking
order.

2. In view of the submission made, I direct respondent



No.3 i.e. Principal General Manager, Telecom, Jaipur District, to dispose of the representation of the applicant dated 21.11.2001 (Ann.A/6) by passing a reasoned and speaking order within a period of one month from the date of receipt of a certified copy of this order. The decision arrived at shall be communicated to the applicant within a period of two weeks thereafter. In case the applicant feels aggrieved with the order so communicated, he shall be at liberty to agitate the matter before the appropriate forum, if so advised.

3. With the direction aforesaid, the OA stands disposed of. No order as to costs.

Ans
20/3/2002
(A.P.NAGRATH)

ADM. MEMBER